

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCHAPPLICATION No. 1669/86(T)

(W.P. NO. 4333/84)

COMMERCIAL COMPLEX, (BDA)
INDIRANAGAR,
BANGALORE-560 038.DATED: 25 MAY 1987APPLICANT

Vs

RESPONDENTS

Shri H.P. Mallikarjuna

The GOI rep by M/o of Home Affairs & 3 Ors

TO

1. Shri H.P. Mallikarjuna
C/o Shri S. Ranganatha Jois
Advocate
36, 'Vagdevi'
Shankara Park Road
Shankarapura
Bangalore - 560 004
2. Shri S. Ranganatha Jois
Advocate
36, 'Vagdevi'
Shankara Park Road
Shankarapura
Bangalore - 560 004
3. The Ministry of Home Affairs
Department of Personnel & Administrative
Reforms (Services-I)
North Block
New Delhi-110001

4. The Secretary, Govt. of Karnataka
Department of Personnel and
Administrative Reforms (Services-I)
Vidhana Soudha
Bangalore - 560 001

5. Shri S. Syamsunder
Chief Conservator of Forests
(General)
Aranya Bhavan
Bangalore

6. Shri G.L. Hullur
Deputy Conservator of Forests
Haliyal Division
Haliyal
North Kanara

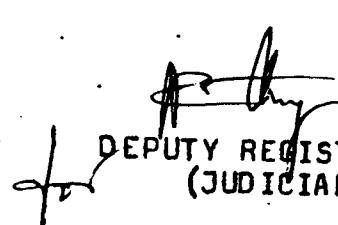
7. Shri M.S. Padmarajaiah
Senior Central Govt. Stng Counsel
High Court Buildings, Bangalore-1

8. The Government Advocate
Karnataka Administrative Tribunal
Indiranagar, Bangalore-38

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 1669/86(T)

....

Please find enclosed herewith the copy of the Order
passed by this Tribunal in the above said Application on
27-4-87


DEPUTY REGISTRAR
(JUDICIAL)

ENCL: As above.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE.

DATED THIS THE TWENTY SEVENTH DAY OF APRIL, 1987.

Coram: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman,
and
Hon'ble Shri L.H.A. Rego, Member (A).

Application No. 1669/86

H.P. Mallikarjuna,
Deputy Conservator of Forests,
Plan Monitoring Cell,
Rural Fuel Wood Plantation Scheme,
Bangalore.Applicant.

(Shri S.R. Jois, Advocate)

vs.

1. The Govt. of India,
rep. by Ministry of Home Affairs,
D.P.A.R.,
(Services-I),
New Delhi.
2. The State of Karnataka,
rep. by Secretary,
Personnel & Administrative Reforms
(Services-I),
Vidhan Soudha, Bangalore.
3. Shri S. Syamsunder,
Chief Conservator of Forests (General),
Aranya Bhawan,
Bangalore.
4. Shri G.L. Huller,
Dy. Conservator of Forests,
Haliyal Divn.,
Haliyal - N.K.Respondents.

(Shri M.S. Padmarajaiah, Sr. CGSC)

/2/

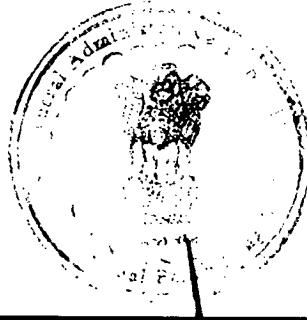
The application having come up for hearing today,
Hon'ble the Vice-Chairman made the following:-

O R D E R

This is a transferred application and is received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act, 1985.

2. Sri H.P. Mallikarjuna, the applicant before us, joined service on 20.4.1968 as an Assistant Conservator of Forests ('ACF') in the Karnataka State Forests Service ('KSFS'), and he has been confirmed in that post from 1.1.1978 by Government of Karnataka ('GK').

3. Under the Indian Forest Service (Appointment by Promotion) Regulations, 1965 ('the Regulations'), framed by Government of India ('GOI') under Rule 8 of Indian Forest Service (Recruitment) Rules, 1966 ('the Rules'), framed under the All India Services Act, 1951 (Central Act No. LXI of 1951), an ACF of State Forest Service with 8 years of continuous service and is substantive, is eligible for selection to the Indian Forest Service Senior Scale ('IFS'). A selection



committee constituted by GOI under Regulation 3 of the Regulations makes selections and those selected are then appointed by the President of India on probation.

4. On 18.12.1978, 21.10.1980, 19.12.1981 and 9.12.1983, a selection committee constituted by GOI considered the cases of eligible officers of KSFS to IFS and made its recommendations, and accepting them, the President of India appointed respondent No.4 and others on different dates. But in all those selections and appointments, the applicant had not been selected to the IFS. Hence on 28.2.1984, the applicant approached the High Court in W.P. No. 4333/84 challenging his non-selection and the selection of others to IFS, which on transfer has been registered as Application No. 1669 of 1986.

5. In its Notification No. FFD/292/FEG/79 dated 10.12.1979 (Annexure-A), GK had confirmed the applicant as an ACF from 1.1.1978. Without challenging that notification either in whole or in part, and claiming that he should have been confirmed from any earlier date or from 1.1.1975, he had asserted that he should have been confirmed from 1.1.1975. But at the hearing,

the applicant did not pursue the same and pursued his case as rightly confirmed from 1.1.1978. On this very basis, he has urged that the non-consideration of his case for selection to IFS on 18.12.1978 was illegal.

He has also urged that his supersessions on 21.10.1980, 19.12.1981 and 9.12.1983 were also illegal.

6. In its statement of objections, respondent No.1 - Government of India - had asserted that the case of the applicant for selection to IFS as on 18.12.1978 was not considered as his name was not included by GK in the list of eligible officers, on the ground that he had not been confirmed by then, but was done only on 10.12.1979. Respondent No.2 - Government of Karnataka - had asserted that the case of the applicant was duly considered and he was not found suitable for selection to IFS.

7. Shri S. Ranganath Jois, learned counsel for the applicant, contends that on the confirmation of his client from 1.1.1978, he became eligible for selection to IFS from that date, both in law and fact, and the non-consideration of his case for selection as on 18.12.1978 was illegal and the same should now be done as on that date, totally ignoring his non-selection as on 21.10.1980, 19.12.1981 and 9.12.1983.

/5/

8. Shri M.S. Padmarajaiah, learned Senior Central Government Standing Counsel, appearing for respondent No.1, and Shri S.V. Narasimhan, learned Government Advocate, appearing for respondent No.2, contend that notwithstanding the confirmation of the applicant from 1.1.1978, the non-consideration of his case on 18.12.1978 was in conformity with the last proviso to Rule 5(2) of the Regulations and the same was legal and valid.

9. As on 18.12.1978, the case of the applicant was not considered for selection on the ground that he had not been confirmed as on 1.1.1978 by GK is not in dispute. ^{as the fact that} But, GK, in its notification dated 10.12.1979 (Annexure-A) confirmed the applicant and 32 others from 1.1.1978 is also not in dispute. The effect of this confirmation was that, in law and fact, the applicant had become a confirmed or substantive ACF as on 1.1.1978. If that then is the position, then the same should also be made effective for all other purposes, including selection to the IFS also. If that is not done, then the retrospective confirmation from 1.1.1978 will become meaningless and will even stand postponed. We cannot on any principle place such a construction at

/9/

we have no hesitation in rejecting the contention urged for the respondents.

12. On the foregoing discussion, we hold that the case of the applicant must and should necessarily be considered for selection as on 18.12.1978. When so done, and in any case even before that is done, its result cannot be predicted by anybody. The result can be known only after consideration and not before that. If that should be fair and really meaningful, then anything done thereafter must be excluded and should not really stand in the way of earlier selection at all. For this purpose atleast, we must undo what had been done against the applicant in all later selections. On this short ground, we must undo all the later supersessions of the applicant, which we do so. But in so doing, we need hardly say that if the applicant is selected as on 18.12.1978, then the question of considering his case on all the later occasions will not arise. But if he is not selected on that occasion, then it is necessary to consider his case on all the later occasions also afresh.



From:

C. Krishna, I.F.S.,
 Deputy Conservator of Forests,
 Working Plans Division,
 Mysore.

To:

The Chief Secretary,
 Government of Karnataka,
 Vidhana Soudha,
 Bangalore.

THROUGH

The Principal Chief Conservator of Forests,
 Aranya Bhawan,
 Bangalore.

Sir,

Sub: Confirmation in the state Forest Service
 with effect from 1.1.75. Request to
 consider appointment to I.F.S. on promotion
 based on the revised confirmation order-
 Regarding.

Ref: NO.FFD 115 FEG 77 dated: 5th July 1977.

I have been confirmed in State Forest Service earlier with
 effect from 1.1.76 vide G.O. NO.FFD 115 FEG 77. Based on the
 said confirmation order I have been considered for appointment
 to I.F.S. on promotion with effect from 7.9.79 and presently
 I am in the rank of selection grade Deputy Conservator of
 Forests.

Government in the Animal Husbandry Fisheries and Forest
 Department have confirmed. Sri C.L.Hullur in Assistant Conservator of Forests cadre, in view of the Judgement delivered by Karnataka Administrative tribunal vide Government notification
 NO.FFD 228 FEG 79 dated: 23th May 87. Sri C.L.Hullur and I in fact, joined service in the year 1968, and underwent training together. But, my case has been considered and confirmed in Assistant Conservator of Forests cadre in State Forest service with effect

from 1.1.75 vide Government notification No. FFD 253 FEG 79 dated 23th May 1987. Such being the case I am also eligible for appointment to I.P.S. on promotion from 1.1.75.

I therefore, request you to kindly move the Union Public Service Commission and Government of India to consider my case for appointment to I.P.S. on promotion with effect from 1.1.75, i.e., from the date of my confirmation in State Forest Service along with Sri G.L.HULLUR, in respect of whom, I was given to understand that the proposal is already before the Union Public Service Commission.

I hope, you will consider my request favourably and do the needful at your earliest.

Yours faithfully,

 16.11.87.

(C.Krishna)
Deputy Conservator of Forests,
Working Plans Division, Mysore.

Advanced copy submitted to the Chief Secretary to Government of Karnataka, Vidhana Soudha, Bangalore.



/5/

8. Shri M.S. Padmarajaiah, learned Senior Central Government Standing Counsel, appearing for respondent No.1, and Shri S.V. Narasimhan, learned Government Advocate, appearing for respondent No.2, contend that notwithstanding the confirmation of the applicant from 1.1.1978, the non-consideration of his case on 19.12.1978 was in conformity with the last proviso to Rule 5(2) of the Regulations and the same was legal and valid.

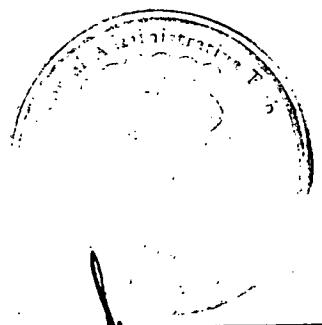
9. As on 18.12.1978, the case of the applicant was not considered for selection on the ground that he had not been confirmed as on 1.1.1978 by GK is not in dispute. ^{As the fact that} But, GK, in its notification dated 10.12.1979 (Annexure-A) confirmed the applicant and 32 others from 1.1.1978 is also not in dispute. The effect of this confirmation was that, in law and fact, the applicant had become a confirmed or substantive ACF as on 1.1.1978. If that then is the position, then the same should also be made effective for all other purposes, including selection to the IFS also. If that is not done, then the retrospective confirmation from 1.1.1978 will become meaningless and will even stand postponed. We cannot on any principle place such a construction at

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all. On this short ground itself, we must direct the consideration of the case of the applicant as on 18.12.1978. Whether this is impermissible under the last proviso of Regulation 5(2) of the Regulations as urged by the respondents is the next question that calls for our examination.

10. In interpreting the last proviso, one of the well-settled rules of construction of statutes, now generally called as progressive construction of statutes has been admirably explained by Bhagwati, J (as His Lordship then was) in K.P. VARGHESE vs. ITO, ERNAKULAM & ANOTHER (A.I.R. 1981 SC 1922). Therein, the learned Judge, quoting with approval a classic passage of Learned Hand, had expressed the same in these inimitable words:

"..... The task of interpretation of a statutory enactment is not a mechanical task. It is more than a mere reading of mathematical formulae because few words possess the precision of mathematical symbols. It is an attempt to discover the intent of the legislature from the language used by it and it must always be remembered that language is at best an imperfect instrument for the expression of human thought and as pointed out by Lord Denning, it would be idle to expect every statutory provision to be "drafted with divine prescience and perfect clarity". We can do no better than repeat the famous words of Judge Learned Hand when he said: ".....it is true that the words used, ~~are~~ even in their literal sense, are the primary and



/9/

we have no hesitation in rejecting the contention urged for the respondents.

12. On the foregoing discussion, we hold that the case of the applicant must and should necessarily be considered for selection as on 18.12.1978. When so done, and in any case even before that is done, its result cannot be predicted by anybody. The result can be known only after consideration and not before that. If that should be fair and really meaningful, then anything done thereafter must be excluded and should not really stand in the way of earlier selection at all. For this purpose atleast, we must undo what had been done against the applicant in all later selections. On this short ground, we must undo all the later supersessions of the applicant, which we do so. But in so doing, we need hardly say that if the applicant is selected as on 18.12.1978, then the question of considering his case on all the later occasions will not arise. But if he is not selected on that occasion, then it is necessary to consider his case on all the later occasions also afresh.

13. In the light of our above discussion, we make the following orders and directions:

(a) We declare that the applicant was eligible for selection as on 18.12.1978 to IFS Senior Scale;

(b) we quash the non-selection of the applicant to IFS Senior Scale ^{last} on 21.10.1980, 19.12.1981 and 9.12.1983;

(c) we direct respondents 1 and 2, and ~~the appropriate selection committee to be constituted by GOI for that purpose to consider the~~ case of the applicant for selection to IFS Senior Scale as on 18.12.1978 and make a fresh selection as on that date, if necessary by deleting any one of his juniors also. If in the event of the applicant not being selected on that date, then his case for selection as on 21.10.1980, 19.12.1981 and 9.12.1983 shall then be considered by them afresh, in accordance with law, and the observations made in this order; and

(d) we direct respondents 1 and 2 to make selection as on all the dates with all such expedition as is possible in the circumstances of the



/11/

case, and in any event, within a period of four months from the date of receipt of this order.

14. Application is disposed of in the above terms. But, in the circumstances of the case, we direct the parties to bear their own costs.

15. Let this order be communicated to the parties within fifteen days from this day.

Sd---

Sd---

VICE CHAIRMAN "27/4/87"

MEMBER (A) 27-4-87

dms.

"True copy"

R. B. R. 25/5/87
 DEPUTY REGISTRAR
 ADDITIONAL ADMINISTRATIVE TRIBUNAL
 ADDITIONAL BENCH
 BANGALORE

De eby
D

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
* * * * *

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 30 AUG 1988

APPLICATION NOS.

2 & 3

/88(F)

W.P. NO.

Applicant(s)

Shri G.L. Hullur & another

v/s

To

1. Shri G.L. Hullur
Deputy Conservator of Forests
(Working Plans)
Dharwad
2. Shri C. Krishna
Deputy Conservator of Forests
(Working Plans)
Mysore
3. Shri B.B. Mandappa
Advocate
115/3, Balappa Building
Seshadripuram Circle
Bangalore - 560 020
4. The Secretary
Ministry of Home Affairs
Department of Personnel &
Administrative Reforms (Service-1)
New Delhi - 110 001
5. The Chairman
Union Public Service Commission
& Chairman, Special Selection
Committee for Indian Forest Service
Dholpur House
Shahajahan Road
New Delhi - 110 003

Respondent(s)

The Secretary, M/o Home Affairs, Dept of
Personnel & Admin Reforms, New Delhi & 3 Ors

6. The Chief Secretary
Govt. of Karnataka
Vidhana Soudha
Bangalore - 560 001
7. The Secretary
Ministry of Forest, Wild Life &
Environment
IV & V Floor
Paryavaran Bhavan
Lodhi Road
New Delhi - 110 003
8. Shri S.V. Narasimhan
State Govt. Advocate
C/o Office of the Advocate General
(KAT Unit)
Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038
9. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/INTERIM ORDER
passed by this Tribunal in the above said application(s) on 25-8-88.

Encl : As above

*for DEPUTY REGISTRAR
(JUDICIAL)*

ofc

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 25TH DAY OF AUGUST, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NOS. 2 & 3/1988

1. Shri G.L. Hullur,
s/o Laksman Hullur,
aged 49 years,
Dy. Conservator of Forests,
(Working Plans) Dharwad.

2. Shri C. Krishna,
S/o Chikkarangaiah,
aged 43 years,
Dy. Conservator of Forests,
(Working Plans) Mysore.

.... Applicants.

(Shri B.B. Mandappa, Advocate)

v.

1. The Secretary to Government
of India, Dept. of Personnel
and Administrative Reforms
(Service-1) M/o Home Affairs,
New Delhi.

2. The Chairman,
Union Public Service Commission,
and Chairman, Special Selection
Committee for Indian Forest
Service, New Delhi.

3. The State of Karnataka,
by its Chief Secretary,
Vidhana Soudha,
Bangalore.

4) The Secretary,
M/o Forest, Wild Life
and Environment,
Parivaravaran Bhavan,
Lodhi Road,
New Delhi - 110 003.

.... Respondents.

(Shri M.S. Padmarajaiah, C.G.S.S.C.
for Respondents 1 and 2)

(Shri S.V. Narasimhan, Advocate for
Respondent-3)

These applications having come up for hearing to-day,
Vice-Chairman made the following:

ORDER

These are applications made by the applicants under
Section 19 of the Administrative Tribunals Act, 1985 ('Act').



2. Shriyuths G.L. Hullur and C. Krishna applicants in Application Nos. 2 and 3/88 respectively, commenced their career in the Karnataka State Forest Service (KFS) as Assistant Conservator of Forests (ACFs) on different dates. Earlier they claimed that they should have been confirmed as ACFs from 25.4.68 and 16.4.68 respectively. But Government of Karnataka (GOK) in its order No. FFD-2587-E 479 dated 28.5.1987 (Annexure-A5) had confirmed them as ACFs from 1.1.1975 and with that confirmation they are now satisfied. In due course, they have also been selected and appointed to Indian Forest Service (IFS) and they are now working as Deputy Conservators of Forests.

3. In these applications, the applicants claim for selection to IFS in 1975 and onwards if that becomes necessary as found by this Tribunal in H.P. Mallikarjuna v. Government of India and Others in Application No.1669/86 decided on 27.4.1987 (Annexure-A6).

4. Respondents-1 and 2 have filed their reply. Respondent-3 has filed its separate reply supporting Respondents 1 and 2.

5. Shri B.B. Mandappa, learned counsel for the applicants, contends that the cases of the applicants were on all fours to Mallikarjuna's case and on the very principles enunciated in that case, this Tribunal should direct the respondents to consider the cases of the applicants for selection to IFS Senior Scale on 17.10.1975 and thereafter in accordance with law.

6. Shri M.S. Padmarajaiah and Shri S.V. Narasimhan, learned counsel appearing for the respondents refuting the contentions of Shri Mandappa, contend that the applicants were not entitled to the benefit of the order made by this Tribunal in H.P. Mallikarjuna's case.

7. We have carefully examined the facts and circumstances and the questions that arise for determination in these cases and the questions decided in Mallikarjuna's case. On such an examination, we find that these cases are on all fours with Mallikarjuna's case. We cannot therefore deny the benefit of the order made by us in Mallikarjuna's case to the applicants.

8. For the very reasons stated in Mallikarjuna's case, we make the following orders and directions:

(1) We direct respondents and the appropriate selection committee to be constituted by the Government of India for the purpose to consider the cases of applicants for selection to IFS Senior Scale as on 17.10.1975 and make a fresh selection as on that date if necessary by deleting any of their juniors. If any of the applicants are not selected as on 17.10.1975, then their cases for selection be considered on all subsequent dates also in accordance with law and the observations made in this order and Mallikarjuna's case.



(2) We direct the respondents to make fresh selections in terms of our direction in sub-para (1) supra with all such expedition as is possible in the circumstances and in any event within a period of four months from the date of receipt of this order.

9. Applications are disposed of in the above terms.

But in the circumstances of the case, we direct the parties to bear their own costs.

10. Let this order be communicated to all the parties within seven days from this day.



Sd/-

VICE-CHAIRMAN

25/8/90

Sd/-

MEMBER (A)

TRUE COPY

Hoss
HOSSEIN
OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

Central

10/8
M/288

IN THE KARNATAKA ADMINISTRATIVE TRIBUNAL, BANGALORE

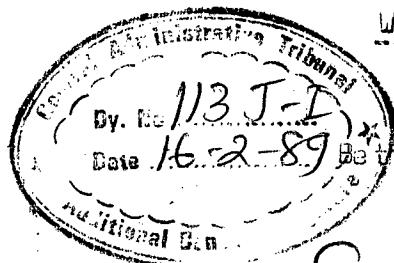
APPLICATION NO.

223

OF 1988

Writ Petition No.

OF 1988



Between:

G. L. Hallar

Applicant/s

And:

The State of Karnataka
2 as

Respondent/s

M E M O

Reply Statement/I.A. for vacating of stay/

I.A. for Extension of time/Memo for Disposal/

Memo for posting in the above Application is filed herewith in duplicate along with the acknowledgment for having served them on the opposite counsel.

Place: Bangalore

K. Srinivas

Government Advocate

Dated:

And
Advocate for Respondent/s

gyt/*
6189.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT BANGALORE

I.A. FOR EXTENSION OF TIME

IN

APPLICATION NOS. 2 AND 3 OF 1988

BETWEEN:

SRI. G. L. HULLUR

&

SRI. C. KRISHNA

.. APPLICANTS.

AND

STATE OF KARNATAKA
& OTHERS

.. RESPONDENTS.

* * *

UNDER SECTION 151 OF THE CODE OF CIVIL PROCEDURE

The Respondents respectfully submit as follows:-

1. The 3rd Respondent respectfully submit that this Hon'ble Tribunal, by its order dated 25.8.1988 has disposed of the applications directing the respondents to consider the case of the applicants for appointment to Indian Forest Service(I.F.S.) Senior Scale as on ~~18.12.1978~~¹⁻¹⁻⁷⁵ and to make fresh selections as on that date and other reliefs.

2. This Respondent submits that the question of considering the case of the applicants for appointment to I.F.S. has to be taken up by the Government of India in consultation of the Union Public Service Commission. The

proposal to consider the case of the applicants for appointment to I.F.S. on promotion from a retrospective date has been sent to Union Public Service Commission on 26.12.1988, after obtaining the opinion of the Law Department in the matter. Under these circumstances, the time granted by this Hon'ble Tribunal, is since being expired, it is respectfully submitted that atleast two months may have to be required for the Union Public Service Commission to consider the case of the applicants.

3. WHEREFORE, this respondent respectfully submits that this Hon'ble Tribunal be pleased to EXTEND THE TIME BY TWO MONTHS to implement the orders passed by the Tribunal on ~~25.8.1988~~ in the interest of justice and equity.

S. D. Balaji
GOVERNMENT PLEADER & ADVOCATE
FOR RESPONDENTS

SD
RESPONDENT/S

V_E_R_I_F_I_C_A_T_I_O_N

I, *E. Ramdas*
S/o. *E. Ganesh* aged about 53 years,
working as *Deputy Secretary* in the
Office of the *SPAR (Services - I)*
at *Bangalore* do hereby verify that the contents
in paras 1 to 2 are true to my personal knowledge and
paras 1 to 2 believed to be true on legal advice and
that I have not suppressed any material fact.

BANGALORE

DATE: *9/7/89*

ER
RESPONDENT/S

-4- (CH-DTD.12-12-88)

26 • A. No. 3198 of 88

27 • A. No. 3242 of 88

GO TO www.english-test.net

30. A. No. 4520 of 388

ALONG WITH TA-11 & 111 FOR VACUUMING
AND DIRECTION

SR.I. RAVIVARMA KUMAR, Adv. for R-3 & 4.

BY SRI H. S. JOIS, ADV. FOR APPLNT.

BY SRI L.H. GURURAJAN, ADV., FOR APP'LNT. GOVT. PLD., FOR RESP'DTS.

By SRI H. S. JOS, Adv. for App Int. Govt. Adv. for R-1 & 2; SRI R. U. GOUTAY, Adv. for R-3.

667-A Ad. lot R-1, Svd. & un-Reptd.

=BY SRI M. NARAYANASWAMY, ADV. FOR

ALONG WITH IAI FOR VACATING STAY /

SEKHLAR, Advs., for R-4.
SRI. N.Y. HANUMANTHAPPA, & K.M. CHANDRA-

BY S. A. S. MENSINKAI, ADV., FOR APP'NT.

ADVERTISING TA-11 FOR VACUATING AND DIRECTION

SRI. RAVIVARMA KUMAR, ADV. FOR R-3 & 4.

BY SRI H. S. JOIS, Adv. for APP Ltd. Govt. Advt. for Readmts. 182

Govt. Std. H. GURU RAJAN, Adv., for App. Lnt. Govt. Pltd. for Respls.

SE 1, R. 1, GOUARD, ADV., FOR R-3.

=0=0=0=

-4- (CH-DTD. 12-12-38)

GOVT. PLD.R., FOR RESP.DTS.
=BY SRI. M. MADHUSUDHAN, ADV. FOR APP.LNT.

25. A.NO.3103 OF 88

24. A.NO.1412 OF 88

GOVT. PLD.R., FOR RESP.DTS.
=BY SRI. M. S. BAGAWATH, ADV. FOR APP.LNT.

23. A.NO.297 OF 88

GOVT. PLD.R. FOR RESP.DTS.
=BY SRI. M. S. VENGALAL, ADV. FOR APP.LNT.

22. A.NO.60 OF 1988

GOVT. ADV., FOR RESP.DTS.
=BY SRI. VISHWANATHA SHETTY, P. ADV., FOR APP.LNT.
ARE SVD. & UN-REP.TD.
B-1-ADD. DIR. OF HAFWS, 2-MO, HONNAJALI,
APP.LNT.

21. A.NO.3896 OF 87

GOVT. PLD.R., FOR RESP.DTS.
=BY SRI. M. RAGHAVENDRACHAR, ADV. FOR APP.LNT.

20. A.NO.3826 OF 87

GOVT. PLD.R., FOR RESP.DTS.
=BY SRI. J. V. HUTSOOR, ADV. FOR APP.LNT.

19. A.NO.2901 OF 87

GOVT. PLD.R., FOR RESP.DTS.
=BY SRI. Y. R. MANJUNATH, ADV. FOR APP.LNT.

18. A.NO.2848 OF 87

GOVT. PLD.R., FOR RESP.DTS.
=BY SRI. M. RAGHAVENDRACHAR, ADV. FOR APP.LNT.

17. A.NO.2646 OF 87

GOVT. PLD.R., FOR RESP.DTS.
=BY SRI. M. NARAYANASWAMY, ADV. FOR APP.LNT.

16. A.NO.2486 OF 87

GOVT. PLD.R., FOR APP.LNT.
=BY SRI. R. A. SHIRAGUPPY, ADV. FOR APP.LNT.

15. A.NO.2247 OF 87

GOVT. ADV., FOR APP.LNT.
=BY SRI. G. GANGI REDDY, ADV. FOR APP.LNT.

14. A.NO.2095 OF 87

GOVT. ADV., FOR APP.LNT.
=BY SRI. M. RAGHAVENDRACHAR, ADV. FOR APP.LNT.

13. A.NO.1355 OF 87

GOVT. ADV., FOR APP.LNT.
=BY SRI. R. U. GOTLAVY, ADV. FOR APP.LNT.

12. A.NO.872 OF 87

GOVT. PLD.R., FOR RESP.DTS.
=BY SRI. G. K. NARASIMHA MOORTHY, ADV. FOR APP.LNT.

ACKNOWLEDGMENT

Sri B.B. Handappa
Advocate,
Bangalore

Received a copy of the ~~Reply Statement/ I.A.~~
~~FOR VACATING OF Stay/ I.A. for Extension of time/~~
~~Memo for Disposal/Memo for posting in Application~~
No. 2413 /1988. on the file of the Karnataka
Administrative Tribunal from the Advocate General
for Karnataka, Bangalore.



Place: Bangalore

Dated:

Advocate for Applicant.

gyt/*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 21 FEB 1989

IA II IN APPLICATION NO (S)

2 & 3

/ 88(F)

W.P. NO (S)

Applicant (s)

Shri G.L. Hullur & another

To

v/s

The Secretary, M/o Home Affairs, Dept of
Personnel & Admin Reforms, New Delhi & 3 Drs

1. Shri G.L. Hullur
Deputy Conservator of Forests
(Working Plans)
Dharwad
2. Shri C. Krishna
Deputy Conservator of Forests
(Working Plans)
Mysore
3. Shri B.B. Mandappa
Advocate
115/3, Balappa Building
Seethadripuram Circle
Bangalore - 560 020
4. The Secretary
Ministry of Home Affairs
Department of Personnel &
Administrative Reforms (Services-1)
New Delhi - 110 001
5. The Chairman
Union Public Service Commission &
Chairman, Special Selection Committee
for Indian Forest Service
Gholpur House
Shahajahan Road
New Delhi - 110 003

Respondent (s)

6. The Chief Secretary
Govt. of Karnataka
Vidhana Soudha
Bangalore - 560 001
7. The Secretary
Ministry of Forest, Wild Life
& Environment
IV & V Floors
Periyavaran Bhavan
Lodhi Road
New Delhi - 110 003
8. Shri S.M. Babu
State Govt. Advocate
C/o Advocate General (KAT Unit)
Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038
9. Shri M.S. Padmajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/STAY/INTERLOCUTORY ORDER
passed by this Tribunal in the above said application(s) on 20-2-89.

Received
16-2-89
21-2-89

dc

By Deputy Registrar (J)
DEPUTY REGISTRAR (J)

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

2 & 3/88(F)

G.L. Muller & another

**V/s The Secretary, M/o Home Affairs, DP & AR,
Order Sheet (contd) New Delhi & 3 Ora**

B.B. Mandappa

S.M. Babu & M.S. Padmarajaiah

Date	Office Notes	Orders of Tribunal
20.2.89		<p><u>KSPVC/LHA RM</u></p> <p><u>Orders on IA No.II</u></p> <p>Cases called. Applicants and their learned counsel absent. Shri S.M.Babu for respondents. In this IA the respondents have sought for extension of time till 31.3.1989. We are satisfied that the facts and circumstances stated in the IA justify us to extend time upto 31.3.1989. We, therefore, allow IA No.II and extned time upto 31.3.1989.</p>



TRUE COPY

RK
DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

Sd/-
CVC

Sd/-
M(A)